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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 51 of 2018 in C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018

Name of the Company:

Reliance Naval and Engineering Ltd.

V/s.

IFCI Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code r/w Rule 32 of NCLT Rules.

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Mr. P.V. Pinesh 2. Mr. Vishal Ravel	Adv. Adv.	Fan FC. Fan FC.	12000
3., Ms. POOJA 114U	D4M(122)	14C) Wo	Rose Marie 1. 57
4. MR. VIRUL CHAUTHAI	N AGM	一个一场。	312418
5. Mr. Saunabh Sop with	eukar Er, t	HOW RNEL	
Landish (n	ud Ser	1 2 1	
é/b Nanavati	sociates		

<u>ORDER</u>

Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Nandish Chudgar i/b Nanavati Associates present for Applicant. Learned Advocate Mr. P V Dinesh with Learned Advocate Mr. Vishal Raval present for Respondent in IA 51/2018.

Heard arguments of both sides arguments in IA 51/2018.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 14th day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL